(d) the status and details of implementation of the rules and regulations under the new Act?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI DANVE RAOSAHEB DADARAO): (a) to (d) The Consumer Protection Act, 2019 has been notified on 9Ih August, 2019. The draft of the various rules and regulations have been uploaded on the website of the Department for stakeholders' consultation. The Consumer Disputes Redressal Commissions will be issuing orders under the provisions of the new Act, once the new Act comes into operation.

E-commerce guidelines for consumers

†724. SHRI DEREK O' BRIEN: DR. AMAR PATNAIK:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether Government is in the process of drafting new rules and/or guidelines to regulate e-commerce in the interest of consumers;

(b) if so, the details and salient features thereof;

(c) whether Government has held consultations with stakeholders in this regard; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI DANVE RAOSAHEB DADARAO): (a) Yes, Sir.

(b) to (d) The Government has drafted new rules to regulate e-commerce. The draft rules have been uploaded on the Department's website for stakeholders' consultation. The sailent features of the draft e-commerce rules are focussed towards protecting the interests of the consumers before, during and after purchase from e-commerce companies.

†Original notice of the question was received in Hindi.